

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3591
TO BE ANSWERED ON 15.07.2019**

CHANGES IN THE CONTRACT LABOUR POLICY

†3591. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to make changes in the contract labour policy;**
- (b) if so, the details thereof;**
- (c) the State-wise details of number of contract labourers in the country including Bundelkhand; and**
- (d) the details of steps taken by the Government for welfare of contract labourers since last five years in Bundelkhand?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Improvement and consequent Amendment in the provisions of various labour laws including the Contract labour (Regulation & Abolition) Act, 1970 is continuous process. Recently filing of Unified Annual Return under the Contract Labour (Regulation and Abolition) Act, 1970, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 has been made mandatorily online on the Shram Suvidha Portal vide notification dated 29th December, 2017. The filing of application(s) for registration of establishments and granting of certificate of registration under the Building and Other Construction

Workers (Regulation of Employment and Conditions of Service) Act, 1996 have been made mandatorily online on the Shram Suvidha Portal vide notification dated 04th September, 2018. Further, the filing of applications and granting of certificate of registration/license under the Contract Labour (Regulation and Abolition) Act, 1970 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 have been made mandatorily online on the Shram Suvidha Portal vide notification dated 15th November, 2018.

(c): The details showing the number of Contract Labours in various regions/territorial jurisdictions in central sphere is enclosed herewith as Annexure “A”.

(d): Contract Workers engaged in the establishments covered under the Contract Labour (Regulation & Abolition) Act, 1970 avail social security and other benefits under various labour laws including Employees’ State Insurance Act 1948, and Employees’ Provident Funds and Miscellaneous Provisions Act, 1952, The Payment of Wages Act, 1936 and Minimum Wages Act, 1948. Regular inspections are carried out by Chief Labour Commissioner (C) to ensure the compliance of the welfare measures provided under Contract Labour (Regulation & Abolition) Act, 1970 in the Central Sphere. The details of Inspections carried out under Contract Labour (Regulation and Abolition) Act, 1970 in last five years is enclosed herewith as Annexure “B”.

Annexure -A

Annexure in reply to part (c) of Lok Sabha Unstarred Question No. 3591 for 15.07.2019

Details of the number of Contract Labours covered under the Contract Labour (Regulation and Abolition) Act, 1970 in Central Sphere.

S.No	Regions	No. of workers		Total
		Male	Female	
1	Ahmedabad	45614	3193	48807
2	Ajmer	43823	806	44629
3	Asansol	32571	1361	33932
4	Bangalore	39257	7798	47055
5	Bhubaneswar	50338	3607	53945
6	Chandigarh	48227	3291	51518
7	Chennai	64274	8521	72795
8	Cochin	16657	2898	19555
9	Delhi	36775	3335	40110
10	Dhanbad	29997	1964	31961
11	Dheradun	15775	1792	17567
12	Guwahati	22306	1180	23486
13	Hyderabad	66843	7066	73909
14	Jablapur	32882	1129	34011
15	Kanpur	45281	1306	46587
16	Kolkata	35178	1518	36696
17	Mumbai	42949	4782	47731
18	Nagpur	20128	907	21035
19	Patna	27958	280	28238
20	Raipur	44692	2113	46805
Total		761525	58847	820372

Annexure-B**Annexure in reply to part (d) of Lok Sabha Unstarred Question No. 3591 for 15.07.2019****Details of Inspections conducted under the Contract Labour (Regulation and Abolition) Act, 1970 during the last five years in central sphere's establishments.**

S.No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19 March,2019
1	No. of Inspections Conducted	4744	10593	8843	8490	8577
2	No. of Irregularities detected	60184	117936	89296	97779	87928
3	No. Irregularities Rectified	66228	73741	68808	68716	45121
4	No. of Prosecutions Launched	3140	3411	3168	3538	3227
5	No. of Convictions	3012	2009	2266	2583	1372
